- (b) if so, the details thereof; and
- (c) whether Government proposes to open the branches of National Skill Development Council in the tribal dominated districts of Chhattisgarh, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDY): (a) and (b) Government runs various employment generation schemes for various beneficiaries like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small and Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) scheme run by Ministry of Rural Development and Deendayal Antyodaya Yojana-national Urban Livelihoods Mission (DAY-NULM) run by Ministry of Housing and Urban Poverty Alleviation. A new Scheme "Pradhan Mantri Rojgar Protsahan Yojana" has been initiated by the Ministry of Labour and Employment in the year 2016-17 with an allocation of ₹1000 crore for incentivizing industry for promoting employment generation.

Further, Directorate General of Employment runs 24 National Career Service Centers for Scheduled Castes and Scheduled Tribes (NCSC SC/STs) for providing vocational guidance and counseling services and also training in computer courses. In the last 3 years, around 5.6 lakh SC/ST candidates were provided vocational guidance and counseling, 33 thousand candidates pursued secretarial practices (shorthand/typing) for enhancing employability, 5,600 candidates pursed the special coaching scheme course and 10,800 candidates pursued the computer courses.

(c) National Skill Development Corporation (NSDC) under Ministry of Skill Development and Entrepreneurship does not have a plan to open district-level offices. However, NSDC has its State-level personnel located in State capitals alongwith State Skill Development Missions. There is one officer posted in Raipur in Chhattisgarh.

Welfare works for Differently Abled Persons

†1418. SHRI SANJAY RAUT: SHRI SURENDRA SINGH NAGAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

 (a) the expected number of differently abled persons in the country, Statewise;

[†]Original notice of the question was received in Hindi.

- (b) whether separate department has not been set up in some States for taking care of the welfare works of differently abled persons;
 - (c) if so, the details thereof along with the reasons therefor; and
- (d) the steps taken by Government to persuade States/Union-Territories to set up separate department for the differently abled for addressing their concerns, issues, problems and difficulties so that they can be included in the mainstream of the society?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) As per Census 2011, State/UT-wise population of persons with disabilities in the country is given in the Statement (See below).

- (b) and (c) As per information available from the Office of the Chief Commissioner for Persons with Disabilities (O/o CCPD), only 7 States namely; Andhra Pradesh, Madhya Pradesh, Odisha, Rajasthan, Tamil Nadu, Telangana and Uttar Pradesh have separate Department for dealing with matters concerning persons with disabilities. In other States, the issues concerning persons with disabilities are being handled either by the Department of Social Welfare/Social Justice or by the Department of Women and Child Welfare.
- (d) CCPD in all its review meetings with the States/UTs continuously emphasizes the need to have separate disability Department in the States/UTs for dealing with matters concerning persons with disabilities. In the 11th National Review Meeting of the State Commissioners for Persons with Disabilities, organized by the O/o CCPD on 13-14 June, 2012, it was also recommended that the States/UTs should have separate Department to deal with matters concerning persons with Disabilities. Further, the CCPD also takes up the matter of separate Department in the States during his meeting with Chief Secretaries of various States.

Statement

State/UT-wise population of persons with disabilities as per Census 2011

Sl. N	Jo. State	Total population of persons with disabilities as per Census 2011
1	2	3
1.	Andhra Pradesh	1219785
2.	Arunachal Pradesh	26734

Written Answers to		[27 July, 2017]	Unstarred Questions	285
1	2		3	
3.	Assam		480065	
4.	Bihar		2331009	
5.	Chhattisgarh		624937	
6.	Delhi		234882	
7.	Goa		33012	
8.	Gujarat		1092302	
9.	Haryana		546374	
10.	Himachal Pradesh		155316	
11.	Jammu and Kashmir		361153	
12.	Jharkhand		769980	
13.	Karnataka		1324205	
14.	Kerala		761843	
15.	Madhya Pradesh		1551931	
16.	Maharashtra		2963392	
17.	Manipur		58547	
18.	Mizoram		15160	
19.	Meghalaya		44317	
20.	Nagaland		29631	
21.	Odisha		1244402	
22.	Punjab		654063	
23.	Rajasthan		1563694	
24.	Sikkim		18187	
25.	Tamil Nadu		1179963	
26.	Telangana		1046822	
27.	Tripura		64346	
28.	Uttar Pradesh		4157514	
29.	Uttarakhand		185272	

286	Written Answers to [RAJYA SABHA]	Unstarred Questions
1	2	3
30.	West Bengal	2017406
31.	Andaman and Nicobar Islands	6660
32.	Chandigarh	14796
33.	Daman and Diu	2196
34.	Dadra and Nagar Haveli	3294
35.	Lakshadweep	1615
36.	Puducherry	30189
	Total	2,68,14,994

Drug de-addiction centres in States

†1419. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has taken decision to increase the number of deaddiction centres in States;
 - (b) if so, the names of the districts of these States;
- (c) whether the Ministry would consider establishing two additional deaddiction centres for each district in view of the geographical conditions of hilly States; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (d) The Ministry implements a "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse" under which financial assistance is provided to eligible Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies etc. for, inter alia, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs).

The number of de-addiction centres likely to be established in a State/UT depends on the number of proposals received from the State Government/UT

[†]Original notice of the question was received in Hindi.